

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 338 of 2020

IN THE MATTER OF:

Narendrabhai Jayantilal Shah

...Appellant

Versus

Lim Fa Pte Ltd.

...Respondent

Present:

**For Appellant: Mr. Abhijeet Sinha, Ms. Pratiksha Sharma,
Mr. Kunal Kanungo and Mr. Shreyas Awasthi,
Advocates.**

**For Respondent: Mr. Vijay M Chauhan and Mr. Sahil Mahajan,
Advocates for R-1.
Mr. Sumit Kansal, For IRP, R-2.**

O R D E R
(Virtual Mode)

08.02.2021 Heard Learned Counsel for the Appellant in part. The Learned Counsel for the Appellant wants to file coloured copies of particular documents relating to shipment in support of his arguments copies of which were filed with Rejoinder. The Learned Counsel for the Appellant may file the same relating to shipment within a week.

List the Appeal for further hearing as '**Part-Heard**' on **15th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)